

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF VIR ELECTRO ENGINEERING PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Vir Electro Engineering Private Limited
2. Date of incorporation of Corporate Debtor	04/02/1988
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U32200MH1988PTC046104
5. Address of the registered office and principal office (if any) of Corporate Debtor	X-1-11 MIDC, AMBAD, NASIK, MH 422010
6. Insolvency commencement date in respect of Corporate Debtor	06/06/2024 (Order received by IRP on 20/06/2024) (CIRP order pronounced on 13/12/2023)
7. Estimated date of closure of insolvency resolution process	17/12/2024, being 180th day from the receipt of order on 20/06/2024
8. Name and the registration number of the insolvency professional acting as interim resolution professional	Mr. Sachin Shrinivas Bhattad Reg. No. IBBI/IPA-001/IP-P00680/2017-2018/11159
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address – Flat No. 1A, 1st Floor, Vijay Towers, 139, Railways Lines, Solapur, Maharashtra - 413001 Email – sachinbhattadca@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional	Address – Stress Credit Resolution Private Limited, G-7, Satyam Shivam Sunderam CHS, Sion Circle, Sion East, Mumbai 400022 Email – virelectro.cirp@gmail.com
11. Last date for submission of claims	04/07/2024, being 14th day from the receipt of order on 20/06/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: www.stresscredit.com/downloads (b) Not Applicable

Notice is hereby given that the **National Company Law Tribunal, Mumbai Bench** ordered the commencement of a corporate insolvency resolution process of **Vir Electro Engineering Private Limited** on 13/12/2023. Thereafter, a withdrawal application was filed by the Applicant Operational Creditor vide IA no. 1444/2024. Vide order dated 06/06/2024, the said IA has been withdrawn as disposed of. The order was received by the IRP on 20/06/2024.

The creditors of **Vir Electro Engineering Private Limited** are hereby called upon to submit their claims with proof on or before **04/07/2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Sachin Shrinivas Bhattad
Reg. No. IBBI/IPA-001/IP-P00680/2017-2018/11159

Date: 22/06/2024
Place: Mumbai

S. Bhattad